

ITEM NO.1701

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 6502/2023

THE STATE OF UTTAR PRADESH & ORS.

APPELLANT(S)

VERSUS

SHANTI DEVI & ORS.

RESPONDENT(S)

(IA No. 123654/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 109592/2024 - APPLICATION FOR SUBSTITUTION

IA No. 109595/2024 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.

IA No. 109593/2024 - EXEMPTION FROM FILING O.T.

IA No. 123652/2024 - SETTING ASIDE AN ABATEMENT)

Date : 15-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASANNA B. VARALE
[IN CHAMBER]

For Appellant(s) Ms. Ruchira Goel, AOR

For Respondent(s) Mr. Ishaan, Adv.
Mr. Deepak Tyagi, Adv.
Mr. K.k.gautam, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ishaan, learned counsel submits that he has recently been instructed to represent the respondents and prays sometime to file reply to the applications. At the request of the learned counsel for the respondents four weeks' time is granted to file reply to the applications.

(JAGDISH KUMAR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)